

ITEM NO.45

COURT NO. 15
(HEARIING THROUGH VIDEO CONFERENCING)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.16671/2021

(Arising out of impugned final judgment and order dated 27-09-2021 in WP(C) No. 6676/2021 passed by the High Court Of Delhi At New Delhi)

M/S AGMATEL INDIA PRIVATE LIMITED

Petitioner

VERSUS

M/S RESOURSYS TELECOM & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.135817/2021-FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 16672/2021 (XIV)

(FOR ADMISSION and I.R. ; IA No.135241/2021-FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.135244/2021-FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. T. Sundar Ramanathan, AOR
Mr. Udayaditya Banerjee, Adv.
Mr. Vivek Pandey, Adv.
Mr. Ishaan Chakrabarti, Adv.
Ms. Harshapreetha, Adv.

Mr. Tushar Mehta, SG
Mr. Rupesh Kumar, Advocate, AOR
Mr. Aditya Manubarwala, Adv.
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava, Adv.

For Respondent(s) Mr. Dhananjai Jain, AOR

Mr. Rupesh Kumar, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**In terms of the Order dated 13.12.2021, learned counsel for
the parties have circulated their respective notes on submissions.**

We have heard learned counsel for the parties further.

Judgment/Order reserved.

**(SNEHA DAS)
SENIOR PERSONAL ASSISTANT**

**(RAM SUBHAG SINGH)
BRANCH OFFICER**